



The Mizoram Salaries and Allowances of the Leader of Opposition Act, 1999

Act 9 of 1999

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**THE MIZORAM SALARIES AND ALLOWANCES
OF THE
LEADER OF THE OPPOSITION ACT, 1999**

**AN
ACT**

to provide for the Salaries and Allowances of the Leader of the Opposition in the Mizoram Legislative Assembly and for matters connected therewith.

Be it enacted by the Legislative Assembly of Mizoram in the Fiftieth Year of the Republic of India as follows :-

Short title and commencement

1. (1) This Act may be called the Mizoram Salaries and Allowances of the Leader of the Opposition Act, 1999.

(2) It shall be deemed to have come into force with effect from the 1st day of August, 1999.

Definitions

2. In this Act, unless the context otherwise requires -

(a) "Leader of the Opposition" means a member of the Assembly who is for the time being the Leader in the Assembly of the party in Opposition to the State Government having the greatest numerical strength in the Assembly and recognised by the Speaker as Leader of the Opposition Party;

(b) Words and expressions not defined herein and defined in the Salaries and Allowances of Minister Act, 1999 meaning respective as are assigned to therein in that Act.

Salary and allowances of the Leader of the Opposition

3. There shall be paid to the Leader of the Opposition such salary, Sumptuary allowances, Family allowances, Entertainment allowances, Conveyance allowances, Travelling and Daily allowances and shall also be entitled to such other amenities as are provided for a Minister under the Salaries and Allowances of Minister Act, 1999 and the rules made thereunder;

Provided that the Leader of the Opposition shall be entitled to Travelling allowance and Daily allowance for attending conference

or seminar or on official duty sponsored by the State or Central Government or Parliament or State/Union Territory Legislatures or Mizoram Legislative Assembly; Provided further that while in station the Leader of the Opposition shall be entitled to POL as are admissible to a Minister, and while he is out-station on official duties stated above, he will be entitled to POL besides Travelling allowance and Daily allowance.

EXPLANATION : For the purpose of this Section, a "Minister" means a member of the Cabinet in the Council of Ministers.

Furnishing of residence of the Leader of the Opposition

3A. A Leader of the Opposition who is not provided with Government Quarters/Bungalow shall be entitled to receive a sum of rupees as may be fixed by the Government from time to time for furnishing the residence.

Leader of the Opposition not to draw salary or allowances as member of assembly

4. No person in receipt of a salary or allowances under this Act shall be entitled to receive any sum out of the funds provided by the Assembly by way of salary or allowances in respect of his membership of the Assembly.

Notification respecting appointment of Leader of the Opposition to be conclusive evidence thereof

5. The date on which any person became or ceased to be a Leader of the Opposition shall be published in the Official Gazette of Mizoram and any such Notification shall be conclusive evidence of the fact that he became or ceased to be a Leader of the Opposition on that date for all the purposes of this Act.

Leader of the Opposition not disqualified

6. For the avoidance of doubt it is hereby declared that a person shall not be disqualified for being chosen as, or for being a member of the Assembly merely by reason of the fact that he holds the office of the Leader of the Opposition.

Repeal and Savings.

7. (1) The Mizoram Salaries and Allowances of the Leader of the Opposition Act, 1991 (Act No. 16 of 1991) is hereby repealed.

(2) Notwithstanding such repeal, any thing done or any action taken under the Act so repealed shall, in so far as it is not inconsistent with the provision of this Act, be deemed to have been done or taken under this Act.